

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 31 of 2021**

**IN THE MATTER OF:**

**Deepak Thukral,**

**RP of Lakshmi Precision Screws Ltd.**

**...Appellant.**

**Versus**

**Rajesh Kumar Jain & Anr.**

**...Respondents.**

**Present:**

**For Appellant: Ms. Pooja Mahajan and Savar Mahajan, Advocates.**

**For Respondent: Mr. Dhruv Dewan, Mr. Manish Jain and  
Mr. Shekhar Raj Sharma, Advocates for R-1&R-2.**

**ORDER**  
**(Virtual Mode)**

**17.03.2021** It is stated that the avoidance application is still pending. By our Order dated 25<sup>th</sup> January, 2021, we had stayed the Impugned Order vide which the Applicants of C.A. No. 604 of 2019 were directed to be deleted from array of Respondents in C.A. No. 366 of 2019.

On hearing counsel for both sides, we make it clear that we have not stayed the decision to be taken with regard to the avoidance application. Rather it would be appropriate that the Adjudicating Authority decides the avoidance application at the earliest.

List the Appeal 'For Admission (After Notice)' Hearing on **28<sup>th</sup> April, 2021**.

Interim Order to continue till next date.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.